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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 1135/2016

SUNRISE MINING COMPANY PVT LTD..... Petitioner  
Through Mr.Amardeep Singh, Adv.

versus

TWENTY FIRST CENTURY WIRE RODS LIMITED... Respondent  
Through Mr.Sangram Patnaik and Ms.Rukmini  
Mukherjee, Advs.

**CORAM:  
HON'BLE MR. JUSTICE JAYANT NATH**

**ORDER**

% **19.03.2018**

It has been pointed out that in Civil Appeal 865/2018 dated 29.1.2018 the Supreme Court has with the consent of parties set aside the order dated 8.1.2018 passed by NCLT appointing an Interim Resolution Professional (IRP).

List for arguments on 6.8.2018. In the meantime IDBI Bank will take instructions in terms of order dated 27.11.2017.

Interim order to continue till then.

**JAYANT NATH, J**

**MARCH 19, 2018**

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